NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(10)

C.P.(IB)-1020/(MB)/2019

CORAM: Present : SH. M.K. SHRAWAT
MEMBER (J)

SH. CHANDRA BHAN SINGH
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **19.12.2019.**

NAME OF THE PARTIES: Srei Equipment Finance Ltd.
V/s.
Valecha Engineering Ltd.

SECTION OF THE COMPANIES ACT : Section 7 of Insolvency & Bankruptcy Code, 2016

ORDER

1. When called, the Learned Representative has placed an Order dated 18.10.2019 of the Hon'ble High Court of Bombay titled as "Valecha Engineering Ltd. V/s. Anjali Singh, Proprietrix, M/s. Impex India [*Notice of Motion (Appeals) NO. 880 OF 2019 In APPEALS LODGING NO. 535 OF 2018*] and thereafter listed on 29.11.2019 and the next date is yet to be known to the parties.

2. As a consequence, adjourned to **27.02.2020** at 2.30 p.m.

Sd/-
(CHANDRA BHAN SINGH)
Member (Technical)

Sd/-
(M.K. SHRAWAT)
Member (Judicial)

Date : 19.12.2019
ug